

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 317/TT/2020

Date: 30.6.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for revision of transmission tariff for the 2001-04 tariff period, 2004-09 tariff period and 2009-14 tariff period and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for asset under Korba Transmission System in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period.
- b) Details of decapitalization are inconsistent between para 10.1 and para 10.2 of the pleading. Please Clarify. Provide Form 10B with details of decapitalization.
- c) OEM certificates to support the claim of expected life extension of 5 years for the instant asset. If OEM certificate is not available, submit a report prepared by a competent authority to substantiate the claim of expected useful life extension.
- d) Details of building and civil works to be undertaken as part of the proposed

ACE, if any.

- e) Concurrence of the users for the proposed ACE. If concurrence of the users is unavailable, provide minutes/deliberation of the RPC where the proposed ACE was discussed/approved.
- 2. Copy of Investment Approval and copy of Revised Cost Estimate, If any.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 4. Confirm if all assets are currently in use and if there has been any decapitalization.
- 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)